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In the Central Administrative Tribunal, Jodhpur Bench,
at Jaipur.

Date of Order: 24.4.91.

O.A. No. 37/91

Kailash Chandra Gupta

...Applicant

Mr. N.K. Mishra

...Counsel for the applicant.

Versus

Union of India & ors.

...Respondents.

CORAM :

The Hon'ble Shri Kaushal Kumar, Vice-Chairman

The Hon'ble Shri Gopal Krishna, Member (J).

PER MR. KAUSHAL KUMAR, VICE-CHAIRMAN :

We have heard the learned counsel for the applicant. The learned counsel concedes that the applicant had not made any representation to the respondents for the redressal of ~~her~~ his grievance. ^{legal} What the learned counsel contends is that a notice had been sent to the Respondents (filed as Anx. A/2), to which a reply had been received, which has been filed as Anx. A/1 with the application. This obviously does not satisfy the provisions of sec. 20 of the Administrative Tribunals Act, 1985.

2. In the circumstances, we direct that the applicant should, in the first instance, make a representation to the department in regard to the relief claimed by him and the respondents shall

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dispose of the representation on merits through a speaking order within a period of two months from the date of receipt of the representation.



3. The applicant will be at liberty to file a fresh application, if so advised, after ~~her~~ his representation has been disposed of by the Department.
4. A copy of this order along with the copy of the O.A. and its annexures shall be sent to the Respondents.
5. The present O.A. stands disposed of with the above direction.

GK
(Gopal Krishna),
Member (J)

K Kumar
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(Kaushal Kumar)
Vice-Chairman.